

[Sh. Shantidhariwal]

and insufficient. In spite of the efforts made, the Primary health centres and sub-health centres have failed in making available sufficient medical facilities. Even if sub-health centre or Ayurvedic hospitals have been opened in remote villages, they are without buildings and if buildings are there, then medicines are not available and if medicines are available, then nurses, Compounders or Doctors are not there.

Despite their posting, Nurses, Doctors and Compounders are not ready to go to villages and work there. Higher authorities do not take rural health centres seriously. They hesitate to supply medicines. They consider these centres as an instrument of achieving the targets in respect of family planning allotted to each district. Medical facilities are not being made available as a result of the faulty Government Policy. The Government should formulate a comprehensive programme on priority basis and should make provisions for sufficient funds for medicines and buildings in annual plans to implement this programme. Medical services should be declared as essential services and provisions should be made for rigorous punishment for negligence. In order to implement this programme the concerned State Government should also be provided with sufficient financial assistance.

12.12 hrs.

[MR. DEPUTY SPEAKER in the Chair]

- (iii) **Need to provide funds to Madhya Pradesh Government to meet water scarcity by making use of deep drilling machines and rigs.**

SHRI KRISHNA SINGH (Bhind): Mr. Deputy Speaker, Sir, I furnish the following information under Rule 377.

Due to continuous drought for the last three years in almost all the districts, particularly Bhind and Datia districts in Gwalior and Chambal divisions in Madhya Pradesh, the ground water level has gone down considerably and water level in the wells has also gone down and at certain places the wells have become dry. This situation may lead to a serious drinking water crisis during the ensuing summer season. Therefore, I request the Government of India to direct the State Government to solve this problem by deepening the wells before it takes a grave turn. For this purpose drilling machines, rigs and necessary funds should be provided to the State Government.

- (iv) **Demand for an express train between Bina and Varanasi via Sagar and Katni.**

SHRI NANDLAL CHOUDHARY (Sagar): Mr. Deputy Speaker, Sir, I raise the following matter under Rule 377:

There has been a constant demand for introducing an Express Train between Allahabad and Varanasi via Bina, Sagar, Damoh and Katni. Many famous centres of Pilgrimage like Bandakpur, Chitrakut, Maher and Allahabad which are frequently visited by people for religious and business purposes are situated along this route. As there is no direct Express Train from Allahabad to these important places, the people have to face a lot of inconvenience in getting seats even after changing trains at two junctions (Bina and Katni) with great difficulty. In spite of the repeated requests made to the Railways to fulfil this demand, the Railway authorities have not paid any attention towards it as a result of which the citizens and businessmen of these areas have launched an agitation for stopping trains, staging *dharnas* and observing *bands*. I would, therefore, like to request that these towns should be linked with Bombay, Ahmedabad, Ujjain, Indore, Howrah, etc. through